



2025:DHC:5026



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 27th June, 2025

+ W.P.(C) 8537/2025

DILAWAR SINGH JC845825YPetitioner

Through: Mr. U.S. Maurya, Adv.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr.(Appearance not given)

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

HON'BLE MS. JUSTICE RENU BHATNAGAR

MANOJ JAIN, J. (ORAL)

CM APPL. 36985/2025 (exemption)

1. Allowed, subject to all just exceptions.
2. Accordingly, the application stands disposed of.

W.P.(C) 8537/2025, CM APPL. 36986/2025

3. The petitioner was posted as Naib Subedar with the Indian Army and himself requested for his premature discharge.
4. Such request was made by him on 07th September, 2024 and *vide* communication dated 27th January, 2025, his such request was acceded to.
5. However, thereafter, the petitioner, on account of change of circumstances in his family, made request for cancellation of his pre



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mature discharge. Such request was made by him on 16th April, 2025 which, however, did not find any favour from the respondent and, therefore, he was compelled to file original application (O.A.) No.174/2025 before the learned Principal Bench, Armed Forces Tribunal, New Delhi.

6. The petitioner herein, requested for interim relief on the ground that he was going to be discharged on 30th June, 2025. However, the learned Principal Bench, Armed Forces Tribunal, New Delhi, observing that without hearing the respondent, it will not be possible to grant any interim relief, fixed up the matter for further consideration on 18th July, 2025.

7. Such order dated 30th May, 2025 is under challenge.

8. Learned counsel for the respondent appears on advance notice and, at the very outset, informs that request made by the petitioner has, now, been accepted and his discharge order has been cancelled.

9. A copy of such cancellation order being Cancellation Order No. 64/2025 dated 23rd June, 2025 has also been shown to the Court during the course of the arguments. The same is taken on the record. A copy of the aforesaid order has also been duly handed over to learned counsel for the petitioner.

10. Having gone through the same, learned counsel for the petitioner submits that he is left with no grievance in the matter and, therefore, he does not press the present petition. He also submits that he would make appropriate prayer before the learned Principal Bench, Armed Forces Tribunal, New Delhi seeking withdrawal of aforesaid O.A. No.174/2025.



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11. The petition along with pending applications stands disposed of in the above terms.

MANOJ JAIN, J
(VACATION JUDGE)

RENU BHATNAGAR, J
(VACATION JUDGE)

JUNE 27, 2025

Pallavi/my